NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH: NEW DELHI Competition Appeal (AT) No. 11 of 2020

In the matter of:

Textile Consumers Foundation

....Appellant

Vs.

Competition Commission of India &Anr.Respondent

Present

- For Appellant: Mr. MM Sharma, Advocate.
- For Respondents: Mr. Samar Bansal, Mr. Manu Chatruvedi, Ms. ShamaNargis (Deputy Director CCI), Mr. Arjun Rekhi, Mr. Abhinav, Ms. Devahuti Pathak, Ms. Harsheen Madan and Mr. Sachin Mishra, Advocates for R-1. Mr. SomasekharSundaresan, Ms. Nisha Kaur Uberoi, Mr. Gautam Chawla, Ms. ShravaniShekhar, Mr. Mathew Geroge, Mr. SarthakPande, Ms. Shivangi Chawla and Ms. Shloka Sah, Advocates for R-2.

<u>With</u>

<u>Competition Appeal (AT) No. 13 of 2020</u> <u>&</u> <u>I.A. No. 36,44 &47 of 2020</u>

In the matter of:

Grasim Industries Ltd.

Vs.

Competition Commission of India &Anr.

....Appellant

...Respondents

Present

| For Appellant: | Mr. SomasekharSundaresan, Ms. Nisha Kaur Uberoi, |
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| | Mr. Gautam Chawla, Ms. ShravaniShekhar, Mr. |
| | Mathew Geroge, Mr. SarthakPande, Ms. Shivangi |
| | Chawla and Ms. Shloka Sah, Advocates. |
| For Respondents: | Mr. Samar Bansal, Mr. Manu Chatruvedi, Ms. |
| | ShamaNargis (Deputy Director CCI), Mr. Arjun Rekhi, |
| | Mr. Abhinav, Ms. Devahuti Pathak, Ms. Harsheen |
| | Madan and Mr. Sachin Mishra, Advocates for R-1. |
| | Mr. MM Sharma, Advocate for R-2. |

ORDER

30.04.2021: From the perusal of the e-mail seeking urgency Memo dated 27.04.2021, by Anand Sree Senior Associate of anand@vaishlaw.com informing that hearing of this matter along with Competition Appeal (AT) No. 13 of 2020 & I.A No. 36,44 & 47 of 2020 has been scheduled on 28.04.2021.

In view of the Second Wave of Covid -19, vide office order dated 19.04.2021 the earlier notified Summer Vacations of this tribunal from 07.06.2021 to 30.06.2021 stand cancelled and the same was rescheduled from 26.04.2021 to 20.05.2021 and all the matters which was earlier re-scheduled to be listed on 28.04.2021 now will be directed to be listed on 25.05.2021.

Competition Appeal (AT) No. 13 of 2020:

The Urgent memo has been submitted by Ms. Nisha Kaur Uberoi, Advocate for Grasim Industries Ltd. dated 28.04.2021.

Competition Appeal (AT) No. 11 of 2020 Competition Appeal (AT) No. 13 of 2020 & I.A. No. 36,44 &47 of 2020 Learned Counsel for the Appellant in this case is led by Mr. Somasekhar Sundaresan. From the perusal of the urgency Memo Counsel for the Appellant electronically filed the IA on 26.04.2021, for urgent listing and interim relief and served an advance copy of the IA to the counsel of the Respondents.

He further informs that in terms of the order dated 04.11.2020, the interim direction was given when this court passed the following order:

"After hearing the Learned Counsel for the Parties we are of the considered view that the recovery of penalty amount Rs. 301.61Cr. may be stayed, during the pendency of this Appeal. Therefore, it is directed that subject to deposit 10% of penalty amount within 15 days i.e. till 19th November, 2020, the recovery of penalty shall remain stayed for six months or till disposal of this Appeal, whichever is earlier. Failing which the Commission may proceed further as per Law."

Counsel for the Appellant is directed to file hard copy of his I.A latest by next Tuesday i.e. 11.05.2021, and serve advance copy to the Counsel for the Respondent. List this matter along with I.A's on 27.05.2021. **The Office to**

take note of the new date.

Competition Appeal (AT) No. 11 of 2020 Competition Appeal (AT) No. 13 of 2020 & I.A. No. 36,44 &47 of 2020 In the meanwhile, interim order dated 04.11.2020 shall continue till the next date of hearing.

List the Appeal under the heading 'For Hearing' on 27th May, 2021.

[Justice Anant Bijay Singh] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

sr/bm

Competition Appeal (AT) No. 11 of 2020 Competition Appeal (AT) No. 13 of 2020 & I.A. No. 36,44 &47 of 2020